

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 50896 of 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-285-17-18 dated 12.10.2017 passed by the Commissioner (Appeal) Customs & Central Excise, Central Excise building, Tikrapara, Raipur (C.G.)-492001)

Sunil Agrawal

..... Appellant

VERSUS

**Commissioner of Central Excise,
Raipur (C.G.)**

..... Respondent

APPEARANCE:

Ms. Kainaat, Advocate for the Appellant
Shri O.P. Bisht, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51138/2022

DATE OF HEARING/DECISION: December 01, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**